

Education among Tribals

686. SHRI K. PRADHANI: Will the Minister of EDUCATION be pleased to state:

(a) the number of tribal students in Orissa who are at present receiving assistance for education from Government; and

(b) the recent steps taken by Government to promote education among tribals in that State?

THE MINISTER OF EDUCATION AND HEALTH AND SOCIAL WELFARE (SHRI B. SHANKARANAND):

(a) and (b). The information is being collected and will be placed on the Table of the Sabha as soon as it is available.

Refund of Registration Fee deposited with D.D.A.

687. SHRI ASHKARAN SANKHAWAR: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) what is the policy of the Delhi Development Authority for refund of registration fee for flats/plots under the various schemes including new pattern Registration Housing scheme, 1979;

(b) whether applicants are given any interest on the amount of refund of registration fee;

(c) whether the applicants are put to any loss of amount or interest thereon if they apply within four months after they had deposited the money;

(d) whether refund has been made to those who deposited the fee for flats under the New Pattern Scheme 1979 and applied for withdrawal by 31st December, 1979 if not, the reasons thereof; and

(e) whether the applicants will be paid any interest due to such delayed refund?

THE MINISTER OF WORKS AND HOUSING (SHRI P. C. SETHI): (a) to (c). The Delhi Development Authority has intimated that according to the terms and conditions of registration for allotment of its flats, the registration fee is required to be deposited for a minimum period of one year. This carries interest at the rate of 7 per cent per annum. However, under special circumstances refund of registration fee can be permitted within one year but with no interest on it.

In the case of plots, there is no registration fee, but earnest money is required to be deposited alongwith the applications. The amount of earnest money is refunded/adjusted without interest.

(d) The D.D.A. has intimated that it had received 175 applications for refund of the registration fee up till 31st December, 1979 and has allowed the same in 12 cases. The D.D.A. has intimated that the remaining applications could not be disposed of because it had first to screen applications numbering about 1.72 lakhs for registration and to bring the deposits on record. It is, however, increasing the pace of disposal of the applications for refund of the initial deposits made by the registrants.

(e) No, Sir.

P.C.Os., Sub-Post Offices and Telephone Offices in Guhagar Taluka, Ratnagiri

688. SHRI BAPUSAHEB PARULKAR: Will the Minister of COMMUNICATIONS be pleased to state:

(a) how many villages are there in Guhagar taluka in Ratnagiri district of Maharashtra and in how many villages there are PCOs and sub-post offices and telegraph offices;

(b) whether Government are aware that the facilities of posts and telecommunications provided in this taluka are inadequate;